

broad based body with representation from State Governments, related Ministries of the Central Government and the government coal companies. As per the minutes, the Screening Committee assessed the applications having regard to the matters such as techno-economic feasibility of the end use project, status of preparedness to set up the end use project, past track record in execution of projects, financial and technical capabilities of the applicant companies, recommendations of the State Governments and the administrative Ministry concerned. Representatives of the Ministry of Power were also invited to attend the Screening Committee meetings.

The Central Bureau of Investigation (CBI) has registered 3 Preliminary Enquiry (PE) cases regarding alleged irregularities in allocation of coal blocks — relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. The investigation by CBI is monitored by the Hon'ble Supreme Court of India.

#### **Import of coal**

328. SHRI D.P. TRIPATHI: Will the Minister of COAL be pleased to state:

- (a) whether the imported coal is cheaper than the coal produced in the country; and
- (b) if so, the details thereof during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Imported coal at the port of landing is in general costlier than domestic coal at the pithead at present.

(b) Coal is under Open General Licence (OGL) and can be freely imported at prevailing international prices. All India quantities of imported raw coal during the last three years is given below:—

Year	Import (Mte)
2010-11	68.92
2011-12	102.85
2012-13	137.56

#### **Collapse of coal mines**

329. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of COAL be pleased to state:

- (a) the number of coal mines collapsed during the last three years, State-wise and mine-wise;